(e) Due to the policy of non-proliferations of arms, the passengers cannot be allowed the import of arms and ammunition.

## Improving infrastructure along Indo-China border

## 2394. SHRIMATI SHOBHANA BHARTIA: SHRI VIJAY J. DARDA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have finally initiated action to improve border infrastructure along the frontier with China and projects worth over Rs. 900 crore has been cleared:
- (b) if so, whether his Ministry has also submitted a proposal to the Environment and Forest Ministry for clearance of some projects since some projects pass through dense forests;
- (c) whether Indo-China border gained momentum after a delegation witnessed the condition in Arunachal Pradesh two years ago; and
- (d) if so, by what time these projects are likely to be completed and total expenses incurred?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) The Government has approved construction of 27 road links along India-China border at an estimated cost of Rs. 912.00 crore.

- (b) The Government has simultaneously initiated action for obtaining forest and environmental clearances wherever required.
  - (c) Upgradation of infrastructure along borders is continuously reviewed.
- (d) These road link projects are expected to be completed by the year 2012-13. An amount of Rs. 3.16 crore has been released to the executing agencies for the preliminary works.

## Supreme Court's directive on police reforms

2395. SHRIMATI SHOBHANA BHARTIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Supreme Court on 12th January directed all States and Union Territories to implement its orders on police reforms within four weeks or face contempt proceedings refusing to accept the objections raised by States, who sought further extension of the December 31, 2006 deadline:
- (b) whether Supreme Court made it clear that police reforms cannot be delayed any more;
- (c) whether Government have issued any direction to the State Governments to implement the police reforms as directed by the Supreme Court; and